

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 1831  
TO BE ANSWERED ON 17.03.2022**

**PERMISSION FOR FILMS AND WEBSERIES ON OTT PLATFORMS**

**1831. SHRI DIGVIJAYA SINGH:**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether there is any provision that for the production of films and webseries to be released on OTT platforms in India, the producer-director of the film need to show the script of the film to the State Governments or district administration before filming;**
- (b) if so, the rules in this regard and when they were formed, the copies of such rules; and**
- (c) whether Government has authorized any organisation other than film censor board whose permission before screening of films is mandatory, if so, the names of such organisations?**

**ANSWER**

**THE MINISTER OF INFORMATION AND BROADCASTING; AND  
MINISTER OF YOUTH AFFAIRS AND SPORTS**

**(SHRI ANURAG SINGH THAKUR)**

**(a) to (c): Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021, on 25th February, 2021 under Information Technology Act, 2000 which inter-alia provides for a Code of Ethics to be followed by publishers of news & current affairs on digital media and publishers of online curated content (OTT Platforms). Code of Ethics for OTT platforms provides for self classification of content into five age based categories taking into account the guidelines for this purpose specified in Schedule to the Rules and to display of such classification.**

**Films meant for public exhibition are required to be certified by Central Board of Film Certification (CBFC) under the Cinematograph Act, 1952.**

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